CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 120/GT/2023

Subject : Petition for approval of tariff of Barauni Thermal Power Station

Stage-II (2x250 MW) on COD of Unit-9 (Unit-2 of Stage-II)

Petitioner : NTPC Limited

Respondents : North Bihar Power Distribution Company Limited and 1 other

Date of Hearing : 27.6.2024

Coram : Shri Jishnu Barua, Chairperson

Shri Arun Goyal, Member

Shri Ramesh Babu V., Member

Parties Present : Shri Venkatesh, Advocate, NTPC

Shri Suhael Buttan, Advocate, NTPC Shri Nikunj Bhatnagar, Advocate, NTPC Shri Anant Singh, Advocate, NTPC Shri Prashant Chaturvedi, NTPC

Shri Tabrez Malawat, Advocate, Bihar Discoms Shri Sourajit Sarkar, Advocate, Bihar Discoms

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the amended Petition has been filed for approval of tariff for both Unit-8 and Unit-9 through a consolidated petition. The learned counsel for the Respondent, Bihar Discoms, sought time to file its reply to the amended petition filed by the Petitioner.

- 2. The Commission after hearing the parties, directed the Petitioner to file the additional information sought vide ROPs dated 30.10.2023 and 27.2.2024 complete in all respects. In addition, the Petitioner is directed to file the following additional information, on or before **9.8.2024**, after serving a copy to the Respondents:
 - a. Detailed scope of works (sub-head-wise break up) associated with 'BHEL EPC Works' and 'BHEL EPC Civil Works' claimed under additional capital expenditure along with cost and justification for each such sub-head.
 - b. Detailed list of capital spares (item wise) consumed along with cost, quantity, justification, year of put to use, etc, w.r.t. each item and de-capitalisation of old assets thereof.
 - c. The package-wise (sub-head wise) and unit-wise scheduled timelines, actual timelines, BG withheld, physical and financial progress made as on 22.11.2019 (trial run of unit 8), 1.3.2020 (COD of unit 8), 31.3.2020, 31.3.2021, 17.06.2021 (trial run of unit 9), 01.11.2021 (COD of Unit 9), 31.3.2022, 31.3.2023 and 31.3.2024. Further, shall furnish year-wise scope of works completed w.r.t. 'Ganga Make up water Package,' '290 Acre starter Ash Dyke', and 'Wagon Tippler.'



- d. It is noted that certain documents enclosed are not legible, for instance, Annexure J, and as such no description has been provided for annexures enclosed. The Petitioner is directed to ensure all documents submitted are legible and provide description in index for each annexure.
- e. The delay claimed on account of each such factor from the date of taking over to COD of unit 8 and unit 9 in the following format:

S. No	Description of Activity /	Original Schedule (As per Planning)			Schedule r Actual)	Time Over- Run	Details of factor caused for delay			
	Works / Service	Start Date	Completio n Date	Actual Start Date	Actual Completio n Date	Days	Name	Days	Start date	End date
1	Taken Over date									
2	Boiler commissioning									
3	Boiler auxiliaries commissioning									
4	Mill feeders re- commissioning									
5	BFP re- commissioning									
6	CW pumps re- commissioning									
7	Make up water									
8	Ash dyke									
9	Wagon Tippler									
10	Boiler hydro test									
11	Boiler Light-up									
12	Boiler performance testing									
13	Turbine Generator on barring									
14	Steam blowing									
15	Synchronization									
16	Trail operation									
17	COD									

f. The unit-wise and common facilities expenses incurred as on COD of unit 8, during the period from COD of unit 8 to COD of unit 9 and expenditure incurred as on COD of unit 9 in the following format:

	Expenditure incurred	Expenditure incurred from	Expenditure incurred
	as on COD of unit 1	COD of unit 1 to COD of 2	as on COD of unit 2
Unit1 (a)			
Unit 2 (b)			



Common Facilities (c)		
Total (a+b+c)		

g. The auditor certified expenses incurred under various heads, quantity of coal procured, coal consumed, oil procured, oil consumed, energy generated, etc, from the date of taken over to COD of unit – 8, COD of unit – 8 to COD of Unit – 9 and as on COD of unit – 9 along with apportionment of such expenses to unit 8 and 9 in following format (excel with links and formulae shall be enclosed):

S. No.	Head		Expenditure incurred from Date of taken over to COD of Unit 8			nditure ed fron it 8 to (
		Unit 8	Unit 9	Total	Unit 8	Unit 9	Total	
1	Employees' Benefits Expenses							
2	Finance Costs							
3	Water Charges							
4	Communication Expenses							
5	Power Charges							
6	Other Office and Administrative							
7	Expenses Others (Pensesistion)							
7	Others (Depreciation)							
9	Security Charges							
	Notional / Actual IDC							
10	FERV charged to revenue							
11	Coal							
a	Quantity procured (MT)							
b	Quantity Consumed (MT)							
12	Expenses incurred (Rs) Oil							
a	Quantity procured (kL)							
b	Quantity Consumed (kL)							
C	Expenses incurred (Rs)							
13	Energy generated (MUs)							
14	Revenue realized on sale of							
45	energy (Rs.)							
15	Transmission charges paid (Rs.)							

- h. The segregated expenses incurred towards 'plant' and 'other than plant' w.r.t. water charges, oil expenses, power charges, and security as o COD of unit 8 and as on COD of unit 9.
- i. The quantity of coal, Amount paid to coal company, GCV billed, GCV and grade declared by coal supplier, GCV as received, credit/debit note, other charges, sampling charges, handling charges, stone picking charges loco driver salaries, etc, for the respective months and FY shall be furnished as per following prescribed format:

	Month 1	Month 2	Month 3	FY
Quantity of Coal received (MT)				
Amount paid to coal company				
GCV billed				
Grade of coal declared by supplier				
GCV of coal declared by supplier				
GCV as received at plant (wagon top /				
transfer point) for coal procured (kCal/kg)				



Credit / debit note received for grade slippage (Rs.)		
Credit / debit note received for excess moisture (Rs.)		
Other Charges (Rs.)		
Stone picking charges (Rs.)		
Sampling charges (Rs.)		
Handling charges (Rs.)		
Loco driver salaries (Rs.)		

- j. Detailed break up 'Pre-Commission Expenses-Other Expenses' as on COD of unit 8 and COD of unit 9, claimed under pre-commissioning expenses.
- k. The reasons for GCV loss claimed 600 kCal / kg for coal procured from NTPC owned mines and 1300 kCal / kg for coal procured from other sources. Further, the petitioner shall furnish month-wise detailed computation of GCV as received (which shall consist of a quantity of coal, rake number, loading date, unloading date, sampling date, date of report of CIMFR, GCV, EM, TM, Ash etc.,) based on CIMFR reports and clearly indicate the values considered based on petitioner's chemistry lab, if any.
- 3. The Respondents are directed to file their replies by **30.8.2024**, after serving a copy to the Petitioner, who may, file its rejoinder, if any, by **20.9.2024**. The parties shall ensure completion of pleadings within the due dates mentioned.
- 4. The Petition shall be listed for hearing on **15.10.2024**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

